

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>07.09.2009</u></p> <p><u>CP 04/2009 (OA No. 190/2006)</u></p> <p>Mr. C.B. Sharma, Counsel for applicant. Mr. B.N. Sandu, Counsel for respondents.</p> <p>Heard learned counsel for the parties.</p> <p>For the reasons dictated separately, the CP is disposed of.</p> <p> (B.L. KHATRI) MEMBER (A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 07th day of September, 2009

CONTEMPT PETITION NO. 04/2009
IN
ORIGINAL APPLICATION NO. 190/2006

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Ram Bharose Gadolia son of Shri Lakha Ji, aged about 61 years, resident of near Khatikon Ka Mandir, Baran. Last employed as Postal Assistant (HSG-II), New Grain Mandi, H.O., Kota.

.....APPLICANT

(By Advocate: Mr. C.B. Sharma)

VERSUS

Smt. Radhika Dorai Swamy, Secretary to the Government of India, Department of Posts, Ministry of Communication and Information Technology, Dak Bhawan, Sansad Marg, New Delhi.

.....RESPONDENTS

(By Advocate: Mr. B.N. Sandu)

ORDER (ORAL)

The applicant has filed this Contempt Petition for alleged violation of the order dated 22.08.2008 passed in OA No. 190/2006.

2. Notice of this Contempt Petition was given to the respondents. The respondents have filed their reply. Through the reply, the respondents have annexed copy of the order dated 29.04.2009, which was issued by the Desk Officer (VP). Perusal of this order reveals that the said order has been issued with the approval of the Secretary (Post).

3. When the matter was listed on 27.07.2009, learned counsel for the applicant submitted that direction issued by this Tribunal was to

(d)

the Secretary to decide the matter, as such, the order has not been passed in conformity with the observations made by this Tribunal in the OA; we directed respondent no. 1 to decide the matter under his own signature and issue order. The matter was adjourned for today.

4. Today, learned counsel for the respondents has brought to our notice the order dated 03.09.2009, which is taken on record. Perusal of this order reveals that now the order has been passed by Secretary (P), Respondent no. 1.

5. In view of what has been stated above, the present Contempt Petition does not survives now. Accordingly, the Contempt Petition is disposed of. Notice issued to the respondent is hereby discharged. Needless to add that in case the applicant is still aggrieved by the order passed by Respondent no. 1, he will be at liberty to file substantive OA.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ